

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4286/2025

[Arising out of impugned final judgment and order dated 23-12-2024 in CRLA No. 397/2024 passed by the High Court of Delhi at New Delhi]

JUST RIGHTS FOR CHILDREN ALLIANCE

Petitioner(s)

VERSUS

SAHJAN ALI & ANR.

Respondent(s)

IA No. 56356/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 56357/2025 - EXEMPTION FROM FILING O.T.

Date : 28-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. H.S. Phoolka, Sr. Adv.
Mr. Bhuwan Ribhu, Adv.
Ms. Rachna Tyagi, Adv.
Ms. Shashi, Adv.
Ms. Surabhi Katyal, Adv.
Ms. Surpreet Kaur, Adv.
Ms. Sonali Jain, AOR

For Respondent(s) :Mrs. Archana Pathak Dave, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Raghav Sharma, Adv.
Mr. Kamal Digpaul, Adv.
Mr. Sudhakar Kulwant, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Read the office report dated 25.07.2025. Service on respondent no.1 is not complete.
2. Let fresh notice be issued to respondent no.1, returnable in four weeks.
3. Respondent no.2 shall also make endeavors to bring to the notice of respondent no.1 the pendency of the special leave petition.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)